

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 862/87

Dated: 8.4.1988.

Shri M.S.V.Subramanian

..... Applicant

Vs.

Union of India & others

..... Respondents.

CORAM: Hon'ble Mr.Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

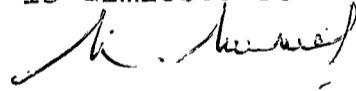
For the applicant

..... None. counsel
Shri P.P.Khurana,
..... & Shri O.P.Sharma, Assistant for Respondents
No.1 & 2.

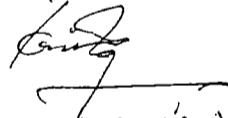
For the Respondents

Respondent No.3 in
person.

Today, neither the applicant nor anyone on his behalf is present. Even on the last date of hearing none was present on his behalf. The applicant had given notice of retirement and the President was pleased to accept the same. A notification dated 9.10.1987 was issued to that effect. It is stated that the applicant has ~~abst~~ gone abroad. In the circumstances this application is dismissed for default.



(Kaushal Kumar)
Member



(K. Madhava Reddy)
Chairman